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SLP(C)No. 23496 OF 2003

ITEM No.4

Court No. 9

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.23496/2003
(From the judgement and order dated 28/07/2003 in WP 2745/88
of The HIGH COURT OF BOMBAY AT NAGPUR)

STATE OF MAHARASHTRA & ORS.

Petitioner (s)

VERSUS

RAVIPRAKASH BABULALSING PARMAR & ANR.
(With Appln(s). for permission to submit additional document(s))

Respondent (s)

Date : 04/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner (s)Mr. S.K. Dholakia, Sr. Adv.
Mr. Uday Umesh Lalit, Sr. Adv.
Mr. S.S. Shinde, Adv.

Mr. Mukesh K. Giri,Adv.

For Respondent (s)Mr. H.W. Dhabe, Sr. Adv.
Mr. Manish Pitale, Adv.

Mr. Chander Shekhar Ashri,Adv.

UPON hearing counsel the Court made the following
O R D E R

List for hearing.

(Meenu Sethi)
Court Master

(Promila Nagpal)
Court Master